

16.18 hrs

ALL-INDIA INSTITUTE OF MEDICAL SCIENCES (AMENDMENT) BILL*

(Amendment of sections 2, 4, etc.)

श्री जाजं करनेन्डीज (बम्बई-दख्खिन) : मैं प्रस्ताव करता हूँ कि अखिल भारतीय चिकित्सा विज्ञान संख्या अधिनियम, 1956 में संशोधन करने वाले विनयेक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : Motion moved :

"That leave be granted to introduce a Bill to amend the All-India Institute of Medical Sciences Act, 1956."

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, I rise to oppose the introduction of this Bill. I am well aware that this is one of the most important institutions of medical research devoted to teaching, research as well as clinical work. We have a similar institute at Chandigarh of which I am a member. I know that the Mudaliar Committee brought forth a very exhaustive report and made various recommendations. I was expecting the Government to bring forward an exhaustive Bill incorporating all those recommendations. This is a piecemeal attempt to solve one problem or the other. The desirable thing would have been that Government should have brought an exhaustive Bill incorporating all the recommendations. The purpose of the present Bill is to create a staff council to give them adequate representation on the governing body as well as giving representation to the student chairman.

There was also one of the recommendations of the Mudaliar Committee. In its first recommendation it had said :

"The administrative structure should be

Division No. 30

Atam Das, Shri
Banerjee, Shri S. M.
Behera, Shri Baldhar
Bhrua, Shri Kolai

more like that of modern university. The academic staff should be represented on the governing body."

But apart from that they made twelve other recommendations. My objection is that since those recommendations are not finding any place in the present Bill it will not serve the desired purpose.

At the same time, I would like to add that the Bill is taking birth in very unhappy circumstance. I have in my hand Shri Madhu Limaye's *Spotlights on All India Institute of Medical Sciences* and Shri Limaye had raised this matter. I am very sorry to point out that a man like Shri Madhu Limaye had raised the question of regionalism on the representation of the staff in the Institute. In his letter to Shri K. K. Shah he says :

"The fact, however, is that at least 9 professors and 11 associate professors are from a particular region."

I hardly expected a regional approach from Shri Limaye and this is why I am saying that the Bill is taking birth in very unhappy circumstances. It is very clear from this report that his mind was agitating over this. Since there was this question of regionalism on the composition of the staff, to solve that problem this piecemeal legislation is being attempted.

My main objection is that this will not solve the problem. The Government should bring forward an exhaustive legislation on the subject incorporating all the recommendations even making a provision for adequate representation of the members of the staff on the governing body (*Interruptions*).

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the All-India Institute of Medical sciences Act, 1956."

The Lok Sabha divided :

AYES

16.27 hrs.

Daschowdhury, Shri B. K.
Fernandes, Shri George
Joshi, Shri S. M.
Kapoor, Shri Lakhani Lal

Khan, Shri Ghayoor Ali
 Kisku, Shri A. K.
 Kundu, Shri S.
 Kushwah, Shri Y. S.
 Madhukar, Shri K. M.
 Mahajan, Shri Vikaram Chand
 Meghachandra, Shri M.
 Misra, Shri Srinibas
 Molahu Prasad, Shri

*Nayar Dr. Sushila
 Nihal Singh, Shri
 Pandey, Shri Sarjoo
 Paswan, Shri Kedar
 Patil, Shri N. R.
 Ram Charan, Shri
 Sharma, Shri Yogendra
 Thakur, Shri Gunanand

NOES

Ahirwar, Shri Nathu Ram
 Babunath Singh, Shri
 Bansh Narian Singh, Shri
 Barua, Shri Bedabrata
 Bhagavati, Shri
 Bhandare, Shri R. D.
 Buta Singh, Shri
 Chanda, Shri Anil K.
 Chandrika Prasad, Shri
 Chatterji, Shri Krishna Kumar
 Chaturvadi, Shri R. L.
 Chauhan, Shri Bharat Singh
 Choudhary, Shri J. K.
 Das, Shri N. T.
 Deoghare, Shri N. R.
 Desai, Shri Morarji
 Deshmukh, Shri B. D.
 Deshmukh, Shri K. G.
 Devgun, Shri Hardayal
 Dhillon, Shri G. S.
 Dixit, Shri G. C.
 Dwivedi, Shri Nageshwar
 Ganga Devi, Shrimati
 Goyal, Shri Shri Chand
 Gupta, Shri Ram Kishan
 Hazarika, Shri J. N.
 Heerji Bhai, Shri
 Hem Raj, Shri
 Jadhav, Shri Tulsidas
 Jadhav, Shri V. N.
 Jamir, *Shri S. C.
 Jena, Shri D. D.
 Kachwai, Shri Hukam Chand
 Kamble, Shri
 Kamla Kumari, Kumari
 Kasture, Shri A. S.
 Katham, Shri B. N.
 Kedaria, Shri C. M.
 Kesri, Shri Sitaram
 Kinder Lal, Shri
 Kothari, Shri S. S.
 Kureel, Shri B. N.
 Kushok Bakula, Shri
 Laskar, Shri N. R.

Mahadeva Prasad, Dr.
 Maharaj Singh, Shri
 Majhi, Shri M.
 Malhotra, Shri Inder J.
 Mandal, Shri Yamuna Prasad
 Marandi, Shri
 Mastar, Shri Bhola Nath
 Masuria Din, Shri
 Melkote, Dr.
 Menon, Shri Govinda
 Mohammad Yusuf, Shri
 Mrityunjay Prasad, Shri
 Mukerjee, Shrimati Sharda
 Murthy, Shri B. S.
 Murti, Shri M. S.
 Oraon, Shri Kartik
 Pahadia, Shri Jagannath
 Palchoudhuri, Shrimati Ila
 Pandey, Shri Vishwa Nath
 Parmar, Shri Bhaljibhai
 Partap Singh, Shri
 Parthasarathy, Shri
 Patel, Shri Manubhai
 Patel, Shri N. N.
 Patil, Shri C. A.
 Patil, Shri Deorao
 Patil, Shri S. D.
 Patil, Shri T. A.
 Poonacha, Shri C. M.
 Pramanik, Shri J. N.
 Radhabai, Shrimati B.
 Raghu Ramalah, Shri
 Raj Deo Singh, Shri
 Rajesekhran, Shri
 Rajni Devi, Shrimati
 Ram, Shri T.
 Ram Dhan, Shri
 Ram Swarup, Shri
 Randhir Singh, Shri
 Rao, Shri J. Ramapathi
 Rao, Shri Thirumala
 Rao, Dr. V. K. R. V.
 Rohatgi, Shrimati Sushila
 Roy, Shri Bishwanath

*Wrongly voted for 'AYES'

Roy, Shrimati Uma
Saigal, Shri A. S.
Saleem, Shri M. Yunns
Sambasivam, Shri
Sanji Rupji, Shri
Sankata Prasad, Dr.
Savitri Shyam, Shrimati
Sen Shri Dwaiipayan
Sen, Shri P. G.
Sethuramane, Shri N.
Shah, Shri T. P.
Shambu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Madho Ram
Shashi Bhushan, Shri
Shastri, Shri Ramanand
Sheo Narain. Shri
Shukla, Shri Vidya Charan
Singh, Shri J. B.

Snatak, Shri Nar Deo
Solanki, Shri S. M.
Sonar, Dr. A. G.
Sondhi, Shri M. L.
Sunder Lal, Shri
Supakar, Shri Sradhakar
Suraj Bhan, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikky, Shri M. G.
Veerappa, Shri Ramachandra
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Vyasa, Shri Ramesh Chandra

MR. CHAIRMAN : The result of the division is : Ayes 25; Noes 125

The motion was negatived.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मुझे एक बात कहनी है, इसी के बारे में अभी जो वोट हुआ है।... (व्यवधान) ... आप मेरी बात सुन लीजिएगा।

MR. CHAIRMAN : No, I am not going to allow any more discussion on this. I pass on to the next item.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

MR. CHAIRMAN : What is it that he is raising as a point of order ?

श्री मधु लिमये : प्वाइंट आफ आर्डर सुनोगे तभी तो फैसला करेंगे ?

MR. CHAIRMAN : I want to know what it is about, If it is on the Bill, I am

not going to allow it.

श्री मधु लिमये : क्यों नहीं एलाऊ करेंगे ?

MR. CHAIRMAN : That is over. If he wants to raise a point of order or something else, I will allow it. But not on this Bill. If it is about the order of business. I will hear it.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है आर्डर आफ बिजनेस के बारे में। आप मेरी बात सुन लीजिए...

कुछ माननीय सदस्य : नहीं सुनोगे।

श्री मधु लिमये : ठीक है, मत सुनें। नहीं सुनना है तो चले जायें।

अध्यक्ष महोदय, निजी सदस्यों के विषयक के बारे में यहां एक परिपाटी चल रही है कि निजी सदस्यों के विषयक का इंट्रोडक्शन के स्टेज पर विरोध नहीं होता। अगर आप उसको तोड़ना चाहते हैं तो तोड़िये।... (व्यवधान)... मैं आप को आज चेतावनी देना चाहता हूँ। निजी सदस्यों के विषयकों का इंट्रोडक्शन स्टेज

*The following members also recorded
AYES : Sarvashri V. Mayavan and
NOES : Sarvashri Meetha Lal Meena

their votes.
Madhu Limaye.
and D. N. Deb and Dr. Sushila Nayar.

[श्री मधु लिमये]

पर विरोध नहीं होना चाहिये। जब से मैं लोक सभा में आया हूँ यह परिपाटी रही है। आज इस परिपाटी के खिलाफ काम हुआ है। तो क्या इस का यह मतलब है कि वोट के आघार पर एक एक बिल का विरोध किया जायगा? सभापति महोदय, कन्वेंशन का भी उतना ही महत्व होता है।

MR. CHAIRMAN : That is finished now. I have understood you. Please resume your seat. I will give my ruling.

श्री मधु लिमये : क्या समझे हैं, किस पर निर्णय देंगे ?

SHRI S. KUNDU (Balasore) : The only point is that a convention has been set that at the time of Introduction... (Interruptions)

MR. CHAIRMAN : Order. order ; no please.

श्री मधु लिमये : सभापति महोदय, मैं बिल के मैरिट्स में नहीं जा रहा हूँ। आज इस सदन में एक बहुत भयानक चीज हो गई है ... (व्यवधान) ... आन हो-हल्ला कीजिये, हम डरने वाले लोग नहीं हैं। ...

श्री रणधीर सिंह (रोहतक) : हम तुम्हारे से कहां डरते हैं। तू मरेठा मैं जाट, तुम से क्या डरना है। ... (व्यवधान) ...

श्री मधु लिमये : सभापति महोदय, मैं निवेदन करना चाहता हूँ कि सदन के नेता यहां पर नहीं है। सदन की कार्यवाही इस तरह से नहीं चल सकती है। प्राप इस बात को समझ लीजिए—सत्ताधारी दल अगर यह फैसला करे कि विरोधी दल जितने भी बिल लाने हैं, हर एक बिल का इन्टीडक्शन स्टेज पर विरोध किया जाय तो विरोधी दलों के बिल यहां पर नहीं आ पायेंगे। संसदीय प्रणाली में यह नहीं चल सकता है। इस का मतलब होगा कि जो बहुमत वाला दल है, वह हमेशा विरोधी दलों के

प्राइवेट मेम्बरज बिलों को खत्म करेगा। मैं इस के बारे में आपसी मारफत सदन के नेता से अपील करना चाहता हूँ कि जो यहां पर डिबीजन करवाया गया है—यह बहुत ही अनुचित हुआ है और इसका नतीजा आपको भ्रमले सत्र में भुगतना पड़ेगा। कांग्रेस पार्टी ने डिबीजन में वोट दिया है—यह सब से खतरनाक बात हो गई है क्योंकि कांग्रेस पार्टी के ऊपर बहुमत वाले दल के नाते सब से ज्यादा जिम्मेदारी है। मैं बिल के मैरिट्स में नहीं जा रहा हूँ, हो सकता है फर्नान्डीज का बिल सराब है...

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I want to say something about this matter.

The hon. Member says that there is a convention or a practice that private Member's Bill should not be opposed at the introduction stage. There was a practice in this House before that no Bill should be opposed at the introduction stage. It was only the Members from the Opposition who had begun to oppose it. They have done to this before. They have gone to the extent of opposing even the Finance Bill at the introduction stage.

SHRI MADHU LIMAYE : Government Bill.

SHRI MORARJI DESAI : Why should private Member's Bill be treated similarly ?

श्री मधु लिमये : आप इस सदन की परिपाटी से बिलकुल अवगत नहीं हैं।

SHRI MORARJI DESAI : I am very familiar ; I am more familiar than you are.

श्री मधु लिमये : मैं प्राइवेट मेम्बरज बिल के बारे में कह रहा था, आप गवर्नमेंट बिल के बारे में कह रहे हैं।

SHRI MORARJI DESAI : I am speaking of all Bills. It was a practice for all Bills.

श्री मधु लिमये : यह तो नियम में भी है।

SHRI MORARJI DESAI : They themselves have done. Therefore, if a Bill is bad it is bound to be opposed unless they come to this that no Bill be opposed at the introduction stage.

श्री जार्ज फरनेन्डीज : मोरार जी भाई, आपके बिल के बारे में तो नियम है, जिसके आधर पर विरोध कर सकते हैं ।

श्री रणधीर सिंह : आप ने भी बारूपाल जी के बिल की मुसालफत की थी ।

श्री मधु लिमये : वह बात आप कह सकते हैं । लेकिन उसके बारे में भी समझौता था कि भत्ते आदि के बारे में सर्वसम्मति से काम हो ।
... (व्यवधान) ...

SHRI D.N. TIWARY (Gopalganj) : About this matter.....

MR. CHAIRMAN : About what ? That matter is now finished. The Deputy Prime Minister replied to it.

SHRI D. N. TIWARY : I am giving instances of private Member's Bills...

MR. CHAIRMAN : No please ; that is finished. Now, I go to the next item. Shri Kushwah.

16.35 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

Amendment of section 3, 4 etc.

श्री यशवन्त सिंह कुशावाह (भिण्ड) : सभापति महोदय, मैं प्रस्ताव करता हूँ कि संसद सदस्यों के वेतन तथा भत्ता अधिनियम, 1954 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

SHRI S. M. BANERJEE : I rise to oppose.....

श्री मधु लिमये (मुंगेर) : हर बिल का डिबीजन होगा ।

SHRI SRINIBAS MISRA (Cuttack) : I rise on a point of order under rule 67. Another Bill has been introduced by the Government. So, after the introduction of that Bill which is an identical Bill, cannot be introduced.

MR. CHAIRMAN : You are wrong. The Government's Bill has not been introduced.

SHRI S.M. BANERJEE : I rise to oppose the introduction of this Bill both moral and on technical grounds. Mr. Kushwah is an hon. Member of this House; he is an independent Member, having learnings towards the Opposition. I am opposing grant of leave to my hon. friend who belongs to the Opposition to introduce the Bill. Previously a Bill was moved by Mr. Panna Lal Barupal. Now attempts are being made to raise the salaries and allowances of the hon. members of Parliament. I am happy, Mr. Morarji Desai, our Finance Minister, is sitting here in this House. Mr. Panna Lal Barupal's Bill was opposed by me and others. Government wanted to bring a Bill and that Bill was to be introduced today. But the hon. Speaker, in his wisdom, did not allow that and so, the Bill was not introduced.

19.37 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

One Bill, moved by Shri Panna Lal Barupal, is pending in this House. That is to give certain amenities to Members of Parliament. Certain clauses in this Bill which Mr. Kushwah wants to introduce with those that are contained in that. Another Bill *i. e.*, the Government Bill, which was to be introduced but which was not introduced because the hon. Speaker, in his wisdom, did not allow that, also contains practically the same provisions, raising the daily allowance from Rs. 31 to Rs. 51. For your information, may I read certain clauses of this Bill and say why I oppose this Bill ? What Mr. Kushwah wants is...